IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 1978/ND/2019

IN THE MATTER OF
M/s. Aarc & Co. ... OPERATIONAL CREDITOR
VS.
AD Victoriam Ventures Pvt. Ltd. ... CORPORATE DEBTOR

SECTION
Under Section 9, IBC Code, 2016

Order delivered on 20.12.2019

Coram:
Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Shri K.K. Vohra
Hon'ble Member (Technical)

For the Petitioner/OC : Mr. S.P.Singh Chawla, Mr. S.Bansal, Advocates
For the Corporate Debtor :

ORDER

Counsel for the Applicant is present. Submitted that the Corporate Debtor is already undergoing CIR Process vide order dated 21.11.2019. Therefore, the Petition stands **disposed of**. However, liberty is granted to the Applicant to restore/revive the Petition in the event of compromise with the other Creditors or setting aside of the order in Appeal.

-Sd-

(K. K. VOHRA)
MEMBER (TECHNICAL)

Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

U.D.Mehta